को मिलेगा। इसलिये मेरा आज निवेदन यह है सदन के सभी पक्षों से और खास कर उस पक्ष से कि वे एक शोभा के साथ, मिठास के साथ इस फैसले को स्वीकार करें, सारा देश इस बात को स्वीकार करे कि जो सम्पदा जल के रूप में देश को मिली है उसका देश के हित में उपयोग होना शुरू हो रहा है। यह सब के लिये सौभाग्य की बात होगी और इस बीच में और दूसरी बातें न आयें इसी में सदन की शोभा है।

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, it had fallen to my lot at one stage to deal with the Narmada dispute. Sir, a reference has been made to the fact that the dispute was taken out of the tribunal for the purpose of arbitration by the Prime Minister and that later on it was referred back to the tribunal. There is an implied suggestion in this that it has caused delay. I would like to put the record straight. At one stage the dispute was virtualy settled. The two Chief Ministers at that stage had verbally agreed with me on all the outstanding points. One of them went home and promised to come back after a week. In the course of that week he changed his mind. Therefore, a very serious effort was made at that stage, and I for one was extremely sorry that the dispute which was almost settled through negotiations, could not be finally settled at that time, with the result that it went back to the tribunal. Another four years have passed.

This is a national award, and the waters are to go to some of the most water-starved, the driest, areas of the country, Gujarat and Rajasthan, and I think the whole House should welcome the fact that some finality has come and finally water will be available to those parts, a finality which the people of the concerned States have been looking forward to with anguish and anxiety because of the delays that have taken place in the tribunal. I am not blaming the tribunal. I do not think that anybody would have influenced the tribunal But the fact remains that the tribunals' proceedings are always long. The main thing is that the country should welcome that another inter-State water dispute has been settled, in that spirit the people of the States should welcome the award and as quickly as possible the award should be implemented in the spirit in which the people of those areas are looking forward to its implementation.

---

## REQUEST BY SHRI GEORGE FERNANDES FOR APPOINTMENT OF A PARLIAMENTARY COMMITTEE TO PROBE INTO CHARGES REVELLED AGAINST HIM

**उद्योग मंत्री (श्री जार्ज फर्नेन्डीज)** : उपसभापति जी, 10 तारीख को जब इस सदन में एक विशेष प्रस्ताव पर जो श्री सल्वे ने पेश किया था, चर्चा हो रही थी तब श्री मौर्य, जो सदन के माननीय सदस्य हैं, ने एक ठोस आरोप हमारे ऊपर लगाया था। उस दिन की जो प्रोसीडिंग्ज हैं उनके शब्द इस प्रकार लिखे गये हैं, जो उन्होंने यहां पर कहे थे—

> 'मेरा कहना केवल यही है कि आपके ऊपर मैं आरोप लगाता हूं कि आपने सीमन से 10 करोड़ की रिश्वत लेकर देश को गिरवी रखने की साजिश की है। इन्होंने देश का सर्वनाश किया है।'

उपसभापति जी, यह ठोस आरोप है और रिश्वत लेने वाले व्यक्ति और रिश्वत देने वाली कंपनी दोनों का जिक्र इस सदन में हो चुका है जो माननीय सदस्य की राय है। मेरी आपसे प्रार्थना है कि इस आरोप की तत्काल जांच होनी चाहिए। यह जांच इस सदन की कोई कमेटी करे या जिस किसी संस्था के माध्यम से आप इसकी जांच कराना चाहें वह जांच आप करायें मगर मेरा यह आग्रह रहेगा कि इस सदन की कमेटी के माध्यम से कराये क्योंकि सदन में ही यह आरोप

[श्री जार्ज फर्नेन्डीज]

लगाया गया है । जिस प्रकार की कमेटी की आप नियुक्ति करना चाहते हैं उस कमेटी के माध्यम से इसकी जांच करायें, क्या इसमें सच्चाई है क्योंकि इस आरोप का मतलब है कि इसका कोई निष्कर्ष निकालें ।

मैं अपनी तरफ़ से इस बात को बहुत स्पष्ट कह देना चाहता हूं कि न सिर्फ यह आरोप बेबुनियादी और निराधार है बल्कि सारे का सारा झूठा आरोप है और एक तरफ़ हमारी सरकार और दूसरी तरफ़ हमारे ऊपर बदनामी करने के ही मक्सद से लगाये हुए आरोप हैं । मैं आपसे यह प्रार्थना इसलिए फिरसे करना चाहता हूं कि आप सदन की कमेटी बनाईये और इस सारे मामले को उस कमेटी के सामने रखिए ।

**श्री सीताराम केसरी** (बिहार) : उपसभापति महोदय, एक कमेटी बन ई नहीं । . . . (*Interruptions*)

**श्री सुन्दर सिंह भंडारी** (उत्तर प्रदेश) : इस कमेटी के बारे में क्या कहना है ? . . . (*Interruptions*)

**श्री सीताराम केसरी** : अ ज श्री मधु लिमये का अलग च.र्ज अ या है कि कान्ति भाई ने 80 लाख रुपया इक्ट्ठा किया । एक कमेटी तो पहले बनाओ । . . (*Interruptions*)

MR. DEPUTY CHAIRMAN: Order, please.

**श्री रामेश्वर सिंह** (उत्तर प्रदेश) : उन्होंने कहा है कि इस बात की जांच होनी चाहिए नहीं तो श्री मौर्य को इस्तीफा दे देना चाहिए क्योंकि श्री मौर्य ने जो इल्जाम लगाया है यह मामूली इल्जाम नहीं है । मैं आपसे नम्रता से कहना चाहता हूं कि अगर आप हाउस को ठीक से चलने देना चाहते हैं, अगर आप चाहते है कि जम्हूरित काम करे. . *Interuptions* तो इसकी जांच होनी चाहिए ।. . . (*Interruptions*)

MR. DEPUTY CHAIRMAN: Order, please

**श्री कल्प नाथ राय** (उत्तर प्रदेश) : श्रीमन्, हमें एक निवेदन करना है । इस सदन ने सात दिन पहले प्रधान मंत्री और भूतपूर्व गृह मंत्री के परिवार के भ्रष्टाचार के सम्बन्ध में जांच के लिए यहां हमने प्रस्ताव पास किया । सात दिन खत्म हो गये और आज तक आपने और आपके माध्यम से सरकार ने इस पर कोई कमेटी नहीं बैठाई ।

MR. DEPUTY CHAIRMAN: Order, please.

**श्री कल्प नाथ राय** : दूसरी बात मुझे यह कहनी है कि जनता पार्टी के नेता मधु लिमये साहब ने यह आरोप लगाया है कि 80 लाख रुपये प्रधान मंत्री के बेटे कांति देसाई ने न-जाने किस अथोरिटी से इकटठे किये है । यह बात अटलबिहारी वाजपेयी और बीजू पटनायक ने, जो केन्द्र के मंत्री है इन्होंने मधु लिमये से कही है ।

MR. DEPUTY CHAIRMAN: Order, order please.

**श्री कल्प नाथ राय** : उपसभापति जी, मैं आपसे कहना चाहता हूं कि राष्ट्रपति जी ने जो भाषण दिया वह जनता सरकार को एक चार्जशीट है । राष्ट्रपति जी ने कहा है कि देश आज छिन्न-भिन्न हो रहा है, भ्रष्टाचार का वातावरण फैल रहा है । मैं आपसे प्रार्थना करुंगा कि मधु लिमये के द्वारा लगाये गये 80 लाख रुपये के आरोप की भी जांच की जाए। यह 80 लाख रुपये का जो आरोप है इसकी जांच उसी कमेटी के द्वारा कराई जाए जो पार्लियामेंट की कमेटी बैठे (*Interruptions*)

**श्री रामेश्वर सिंह** : मौर्य जी ने आरोप लगाया है उस पर हाउस को ध्यान देना होगा (*Interruptions*)

MR. DEPUTY CHAIRMAN: Order please.

**श्री कल्प नाथ राय** : एक निवेदन और करना है कि रामेश्वर सिंह जी ने जो आरोप लगाया है. . .

SHRI PILOO MODY (Gujarat): Sir, this should go off the record.

MR. DEPUTY CHAIRMAN: This will not go on record.

SHRI KALP NATH RAI Continued to speak.

MR. DEPUTY CHAIRMAN: Order, please. Now, Special Mention—Shri Warjri.

SHRI DINESH GOSWAMI (Assam): Will you kindly permit me just one minute?

MR. DEPUTY CHAIRMAN: First, let him speak.

SHRI DINESH GOSWAMI: Just one minute, Sir.

MR. DEPUTY CHAIRMAN: This is not the procedure. Let him make his mention.

SHRI DINESH GOSWAMI: My submission is that we are thinking of giving a Calling Attention notice on the very important subject which he wanted to mention now.

MR. DEPUTY CHAIRMAN: We cannot change the order now.

SHRI ALEXANDER WARJRI (Meghalaya): Sir, on this very important subject, we are giving a Call Attention notice. It concerns not only my State but Assam also. My request is that the Call Attention motion be admitted for tomorrow. And I may not make the Special Mention.

SHRI DINESH GOSWAMI: Sir, he has prayed that as the subject is a very important subject, our Call Attention motion on this may be admitted.

MR. DEPUTY CHAIRMAN: It is open to any Member to move the Call Attention motion.

SHRI DINESH GOSWAMI: But the rules will not permit, if he makes a Special Mention. His prayer is very simple. If the Call Attention motion is not admitted, he may be permitted to make a Special Mention. Sir, what he is saying is this. Let the Chair consider the Call Attention notice. If the Chair feels that the Call Attention notice is not admissible, then he may be permitted to make a Special Mention because, Sir, under the rules, a Call Attention motion will not be permissible if the matter is raised in this House even by way of a Special Mention. I would request you, Sir, that you may kindly keep his Special Mention pending till a decision is given on the Call Attention notice.

## REFERENCE TO ALLEGED MISREPORTING OF THE PROCEEDINGS OF THE HOUSE

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up the Special Mentions, I want, first of all, to set the records straight. I informed the Chairman and I have taken his permission also. Sir, yesterday I read in the 'Statesman' a news item on the Andaman Cellular Jail and transforming it into a national memorial. The matter was discussed here on the 14th, that is on Monday. Sir, it was discussed here. The Prime Minister made some remarks in reply to some of the points I raised. The 'Statesman reported and I quote;

> "Mr. Desai, however, said that he would not entertain Mr. Bhupesh Gupta's fantastic"—that is quoted, Sir—"suggestion to celebrate the next Independence Day in the Andaman Island".

Sir, I find the 'Statesman' has taken it from the PTI. Sir, I do not know exactly what PTI reported. I am concerned with what the 'Statesman' published.

Insofar as this goes, the Prime Minister being reported by the Statesman under the P.T.I., he has not been correctly reported. But surprisingly enough, Sir, the thing in reply to which the Prime Minister made this remark is not given. Yet, Sir, this would give the impression, the news